POOMPUHAR SHIPPING CORPORATION LIMITED

(A Government of Tamilnadu Enterprise)
692, Anna Salai, IVth Floor, Nandanam, Chennai - 600 035, India
Telephone No. : 044 - 24330505 / 807, Fax : 91-44-24344593 /24335706,
E-mail : pscship@gmail.com CIN : U63090TN1974PLC006596

TENDER CANCELLATION ANNOUNCEMENT

"Due to administrative reasons, the tender invited vide notice No. PSC / OPS / TENDER (SHIP) / GEARLESS / 004 / 2022-23, Dt.23.08.2022 (Laycan 12.10.2022 to 26.10.2022) scheduled to be opened on 29.09.2022 is cancelled. The fresh tender notice will be advertised later through Newspapers / Magazine / our website."

DIPR/4312/TENDER/2022 GENERAL MANAGER (OPS)

சோதனை கடந்து சுதந்திரம் அடைந்தோம். சாதனை புரிந்து சரித்திரம் படைப்போம்.

EAST COAST RAILWAY

File No. DRM/Engg/KUR/22-23/ E-Tender/89, Dt. 22.09.2022

Tender No. etender-East-KUR-222-2022, Date: 13.09.2022

Description: EXECUTION OF THROUGH SLEEPER RENEWAL FOR A LENGTH OF 6.0 KMS. IN PATCHES BETWEEN NERGUNDI-CHARBATIA SECTION OF KHURDA ROAD DIVISION.

Approx cost of the work: ₹122.11 lakhs, **EMD:** ₹2,11,100/-, **Completion Period of the work:** 06(Six) Months.

Date & time of Tender Closing: 07.10.2022, 1500 hrs.

No manual offers sent by Post/ Courier/Fax or in person shall be accepted against such e-Tenders, even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.

Complete information including e-tender documents of the above e-Tenders is available in website **http://www.ireps.gov.in**

Note: The prospective tenderers are advised to revisit the website **10** (ten) days before the date of closing of tender to note any changes/ corrigendum issued for this tender.

Divisional Railway Manager (Engg.)/ Khurda Road

PR-544/N/22-23

"IMPORTANT

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever. Registered letters are not accepted in response to box number advertisement."

பூங்கா நகர் கூட்டுறவு மொத்த விற்பனை பண்டகசாலை லிமிடெட்,

263, M.T.H, ரோடு, வில்லிவாக்கம், சென்னை–49

பொது விநியோகத் திட்டத்திற்கான அத்தியாவசியப் பொருட்கள் நகர்விற்கான லாரி ஒப்பந்தப்புள்ளி கோரும் டென்டருக்கான ஒப்பந்த உறைகள் திறக்கும் நாள் **28.09.2022 நண்பகல் 12.00 மணிக்கு** பதிலாக **நிர்வாக காரணங்களால், 29.09.2022 அன்று நண்பகல் 12.00 மணிக்கு** நடைபெறும் எனத் தெரிவிக்கப்படுகிறது.

செ.எ.தொ.இ./4293/டெண்டர்/2022

இணைப்பதிவாளர் / மேலாண்மை இயக்குநர்

"சோதனை கடந்து சுதந்திரம் அடைந்தோம், சாதனை புரிந்து சரித்திரம் படைப்போம்."

pnb Housing Finance Limited

Regd. Office : 9th Floor, Antriksh Bhawan, 22, K.G. Marg, New Delhi-110001
Phones : 011-23357171, 23357172, 23705414, Website : www.pnbhousing.com
BRANCH ADDRESS :- Ambalikkala Tower, 12/155/126, 2nd Floor, South Amman Kovil Street, Near Kothapuram Over Bridge, Thrissur-680004, E-Mail: Thrissur@pnbhousing.com

POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)

Whereas the undersigned being the Authorised Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice/s on the date mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s)/ date of receipt of the said notice/s.

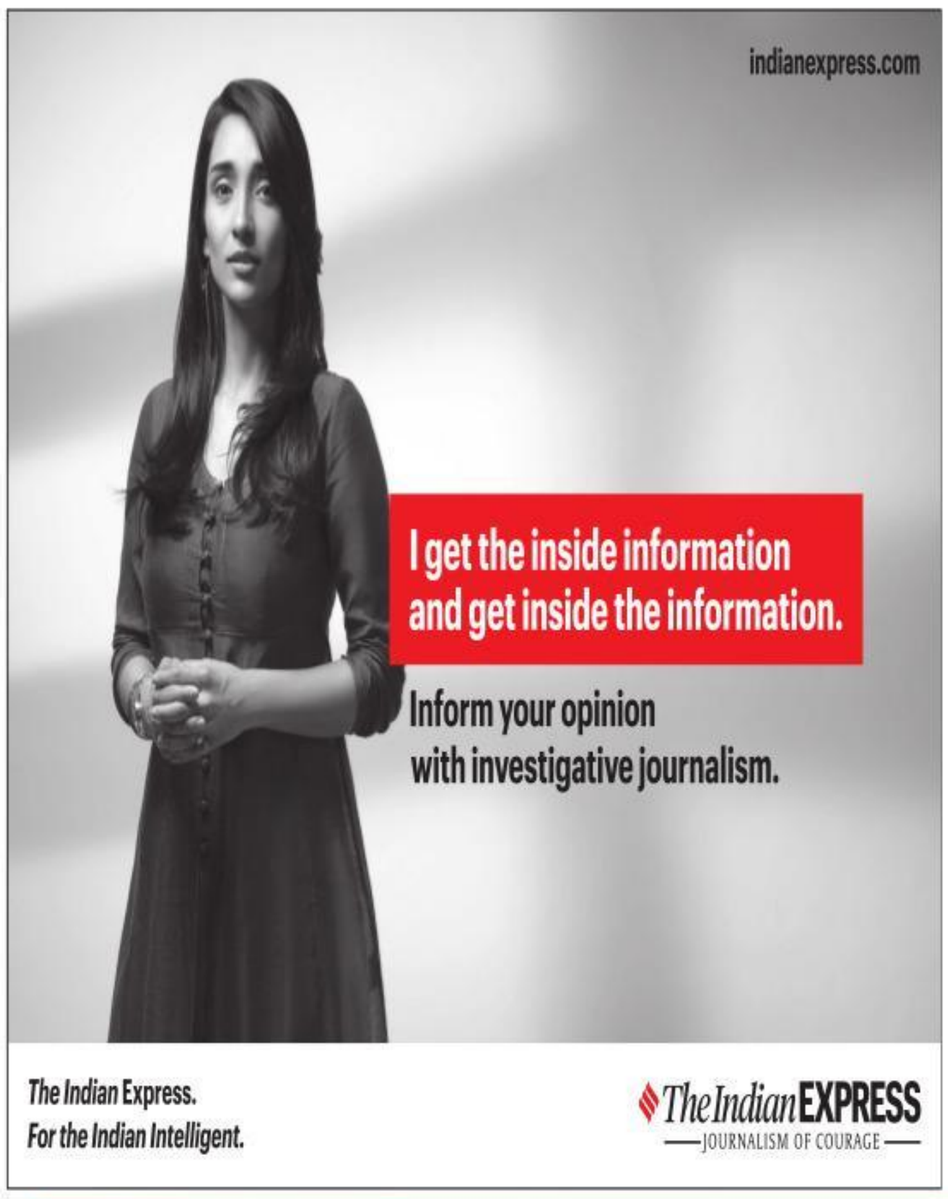
The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.

The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of PNB Housing Finance Ltd., for the amount and interest thereon as per loan agreement. **The borrowers' attention is invited to provisions of Sub-section (8) of Section13 of the Act, in respect of time available, to redeem the secured assets.**

S. No.	Loan Account No.	Name of the Borrower/Co-Borrower /Guarantor	Date of Demand Notice	Amount Outstanding	Date of Possession Taken	Description of the Property Mortgaged
1.	HOU/TCR/ 0816/310143 B.O.: Thrissur	Mr. Raji Elias & Ms. Siji Raji	03-02-2021	**Rs. 20,58,885.57** (Rupees Twenty Lakhs Fifty Eight Thousand Eight Hundred Eighty Five & Fifty Seven Paise Only) **as on 03-02-2021**	22-09-2022 (Physical)	All The Piece And Parcel Of Property Flat No.1 C, 1st Floor, Sanroyal Sukriti, Chittilappilly **Village, Thrissur Taluk, Re.Sy.No. 270/7 P, 3.05% (Percentage) Undivided Share and interest in Land admeasuring 7.44 Ares of Land,Thrissur, Kerala-680551**
2.	NHL/TCR/ 0819/741233 & NHL/TCR/ 0319/665605 B.O.: Thrissur	Mr. Sibi John Sebastian, Ms. Hima Bernard & Mr. Bernard Zacharias	18-05-2022	**Rs. 2,25,37,230.30** (Rupees Two Crore Twenty Five Lakhs Thirty Seven Thousand Two Hundred Thirty & Thirty Paisa Only) **as on 18-05-2022**	22-09-2022 (Symbolic)	**Item No.1.** All that piece and parcel of the Re Sy No. 280/4, thalappilly Taluk, Trichur **Village, Trichur, Thrissur, Kerala - 680584. & Item No. 2.** All that piece and parcel of the Re Sy No. 280/5, Trichur **Village, Thalapally Taluk, Trichur, Thrissur, Kerala - 680584.**
3.	NHL/TCR/ 0621/893150& NHL/TCR/ 0819/739442, B.O.: Thrissur	Ms. Panikessery Veni Priya Anil, Mr. Vipindas V R & Mr. Ramadas	09-05-2022	**Rs. 58,12,906.19** (Rupees Fifty Eight Lakhs Twelve Thousand Nine Hundred Six and Nineteen Paisa Only) **as on 09-05-2022**	24-09-2022 (Symbolic)	All that piece and parcel of the Re.Sy.No. 241/17, Nadathara Village, Thrissur Taluk, Eravimangalam, **Thrissur, Kerala - 680751**
4.	NHL/TCR/ 0519/689254 B.O.: Thrissur	Mr. Narayanan P R & Ms. Sreelatha Narayanan	18-05-2022	**Rs.1,92,00,614.27** (Rupees One Crore Ninety Two Lakhs Six Hundred Fourteen and Twenty Seven Paisa Only) **as on 18-05-2022**	24-09-2022 (Symbolic)	All that piece and parcel of the Property in Re. Sy.No. 470/6, 470/8, 470/11, 470/16, Lakkidi Perur 1, **Village, ottapalam Taluk, Anthikkad, Ottapalam., Kerala - 680641**
5.	NHL/TCR/ 1118/612463 B.O.: Thrissur	Mr. Ramachandran P.C., Mr. Saji Ramachandran & M/s. Margin Free Market	09-05-2022	**Rs. 45,12,394.61** (Rupees Forty Five Lakhs Twelve Thousand Three Hundred Ninety Four and Sixty One Paisa Only) **as on 09-05-2022**	24-09-2022 (Symbolic)	All that piece and parcel of the Property in Sy.No. 583/1-1, 583/1-2, Nellayi **Village, Mukundapuram Taluk, Nellayi, Thrissur, Kerala - 680305**

PLACE:- THRISSUR,
DATE :- 27-09-2022

AUTHORIZED OFFICER,
PNB HOUSING FINANCE LTD.



NOTICE FOR LOSS OF SHARE CERTIFICATE

The following share certificates of the Company have been reported lost/misplaced and the holders of the said share certificates have requested the Company for issue of Duplicate Share Certificates.

Notice is hereby given that the Company will proceed to issue Duplicate Share Certificates to the below mentioned persons unless a valid objection is received by the Company within 15 days from the date of publication of this notice.

Folio Number	Certificate Numbers	Number of Share	Distinctive No. (From)	Distinctive No.(To)	Name of Share Holder
UB076075 (shares transferred to IEPF)	121874	2800	8187341	8190140	VIMLA SETHI (deceased) Joint with ANITA BHANDARI

Any person(s) having objections to the issue of the duplicate share certificates should lodge his/her/their objection with all supporting documents with the Company at its Registered Office within 15 days from the appearance of this notice failing which the Company will proceed to issue Duplicate Share Certificate(s) to the persons mentioned above and thereafter no objection to the issue of duplicate share Certificate will be entertained from any person(s).

For United Breweries Limited
Sd/-
Govind Iyengar
Senior Vice President & Legal Company Secretary

Place: Bengaluru
Date : 28.09.2022

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF UNIVERSAL SEMICONDUCTORS INDIA PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	Universal Semiconductors India Private Limited
2.	Date of Incorporation Of Corporate Debtor	06.08.1993
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	Registrar of Companies, Bangalore,Karnataka
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U32104KA1993PTC014616
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	# 496/4 2nd Floor, 10th Cross, Near Bashyam Circle, Sadashivanagar,Bangalore 560080 KA
6.	Liquidation commencement date of Corporate Person	26.09.2022
7.	Name, Address, Email Address,Telephone Number and the Registration Number of the Liquidator	**Name: Mr. Ratnakar Shetty** RPAR & Co LLP, #16, Level 3, Skyline Towers, 7 th Cross, Sampige Road, Malleswaram, Bangalore-560003 E-mail address: rcshetty.co@gmail.com Contact No: 9986404040 Registration No: IBBI/IPA-001/IP-P01630/2019-2020/12718
8.	Last date for submission of claims	**25.10.2022**

Notice is hereby given that the Universal Semiconductors India Private Limited has commenced voluntary liquidation on **26.09.2022.**

The stakeholders of Universal Semiconductors India Private Limited are hereby called upon to submit proofs of their claims, on or before **25.10.2022** to the Liquidator at the address mentioned against item 7.

The financial creditors, if any, shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 28.09.2022
Place: Bengaluru

Name and Signature of the Liquidator
Sd/- Ratnakar Shetty
Liquidator

FEDBANK FINANCIAL SERVICES LTD.

Having corporate office at Kanakia Wall Street,
A-Wing, 5th Floor, Unit No.501, 502, 511, 512 Andheri - Kurla Road, Chakala, Andheri East, Mumbai, Maharshtra - 400093

POSSESSION NOTICE

Whereas

The under signed being the Authorized Officer of Fedbank Financial Services Ltd.under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act,2002 (54 of 2002) and in exercise of the powers conferred under section13(12) read with Rule3 of the Security Interest (Enforcement) Rules, 2002 issued the mandate notice dated **14TH JULY 2022** and subsequently carried out the paper publication on **26TH MAY 2022** calling upon the Borrower, Mortgagor, Co-Borrower(s):-**(1) M/s. VENKATESAN TRAVELS (Borrower) ,(2) . Mr. Venkatesan N (Co-Borrower), (3) Mr.Jayanthi (Co-Borrower) , (4) Mr. Natarajan K (Co-Borrower) to** repay the amount mentioned in the said notice being **of Rs.20,60,000/- (Rupees Twenty Lakhs sixty Thousand only)** Loan Account Number **FEDPORSTL0477842,** together with further interest thereon at the contractual rate plus all costs charges and incidental expenses etc. within 60days from the date of receipt of the said demand notice.

The Borrower, Mortgagor and Co-Borrower(s)mentioned here in above having failed to repay the above said amount within the specific period, notice is hereby given to the Borrower, Mortgagor & Co-Borrower(s) and the publish general that the undersigned Authorized officer has taken symbolic possession of the property described here in below in exercise of powers conferred on him under Section13(4) of the SARFAESI Act read with Rule8 of Security Interest (Enforcement) Rules, 2002 on this the 22nd Sep of the year**2022**.

The Borrower, Mortgagor, Co-Borrower(s) and Guarantor mentioned here in above in particular and the public in general is/are here by cautioned not to deal with the following property and any dealings with the following property will be subject to the charge of Fedbank Financial Services Ltd. For an amount **of Rs.20,60,000/- (Rupees Twenty Lakhs sixty Thousand only)** Loan Account Number **FEDPORSTL0477842,** together with further interest there on at the contractual rate plus all the costs charges and incidental expenses etc.

The borrower's attention is invited to sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

Schedule-A
Description of Property
(Particulars of the immovable property mortgaged to FFSL)

All that piece and parcel of Land and Building, Comprised in Old S.No.50, New S.No.50/105, as per Patta New S.No.53, Measuring with an extent of 1800 Sq.ft., situated at Zamin Pallavaram Village, Pillayar Kovil Street, Alandur Taluk, Kancheepuram District and bounded on the:

North by: Plot belongs to Mr.Krishnan & Mr.Thangaraj, South: Plot belongs to Mr.Govindan, East: Narasam Lane and West: Plots belongs to Mr.Sundaramurthy

measuring with an extent of 1800 Sq.ft., East to West on the Northern Side: 60 Feet; East to West on the Southern Side: 60 Feet; North to South on the Eastern Side: 30 Feet; North to South on the Western Side: 30 Feet

situated at within the Sub-Registration District of Pallavaram and in the Registration District of South Chennai.

Property Owned by: Mr.Natarajan K

Sd/-
(AuthorizedOfficer)
Fedbank Financial Services Ltd

Place:-Chennai
Date- 28-09-2022

PRAGATHI CO-OPERATIVE BANK LTD.

Head Office: No. 12/1, 1st Main, 9th Cross, Malleshwaram, Bangalore - 560 003. Ph.No. 080-23365137 / 23369915
Branch: No. 765/B, 3rd Main, HMT Layout, Nagasandra Post, Bangalore-560 073

PUBLIC AUCTION SALE NOTICE

Sale of Immovable Asset Charged to the Bank Under The Securitisation and Reconstruction of Financial Assets and Enforcement of the Security Interest Act 2002 (SARFAESI ACT)

Notice is hereby given to the public in general and to the Borrower/s and Guarantors/s in particular that the under mentioned property mortgaged to The Pragathi Co Operative Bank Ltd., take possession under the provisions of Section 13(4) and Rule 8 (6) of Securitization of Financial Assets and Enforcement of Security Interest Act, charges and costs etc, as detailed below by adopting any of the methods mentioned in rule 8(5) of the above rules. The property is being sold on **"AS IS WHERE IS AND AS IN WHAT IS AND WHATEVER THERE IS" AND "NO RECOURSE BASIS"** and as such the sale is without any kind of warranties and indemnities.

Name of Borrowers & Mortgages and Guarantors/ Sureties:	Description of Property	Measuring & Boundaries	Reserve Price & EMD	Outstanding Dues as on 28.09.2022	Date, Time & Place of Auction
Sri. Vasanth Kumar Shetty, S/o. Mahabala Shetty, the borrower Residing at # 96, Aasthi, 2nd Main, Paul Chinnappa Layout, Bikasi Pura, J.P. Nagar, ADJ Wipro Layout, Bangalore-78.	All the part and parcel of House property No.96, (Northern Portion) Situated at Bikasi pura Village, Uttarahalli Hobli, Bangalore South Taluk, Now it is comes under BBMP Limits, as per BBMP documents Property No.281/288/96/296, PID No.185-W0335-19, 2nd Cross, ISRO Lay out, Bangalore-560078.	Measuring: East to West 40 Feet including 05 Feet passage (35 Feet+ 5 Feet), North to South 20 Feet, Total 800 sq ft. and **Bounded by: East by:** Passage of 5 ft X 20 ft.and remaining property bearing No.96B belongs to Smt.Gayathri, **West by:** Site No.103, **North by:** Site No.97, **South by:** Remaining portion of the vender property bearing No.96A now belongs to Krishnamurty and Common staircase.	**Rs. 58,00,000/- (Rupees Fifty Eight Lakhs only)** **EMD - Rs. 5,80,000/-**	**Rs.64,81,639 /- (Rupees Sixty Four Lakhs Eighty One Thousand Six Hundred and Thirty Nine only)**	**28-10-2022 Time 12:00 pm at: Pragathi Co-Operative Bank HO:** 12/1,1st Main Road, Malleshwaram, Bangalore560003.

Terms and conditions of Auction Sale 1) For participating on auction, intending have to deposit a refundable EMD of 10% of Reserve Price by RTGS/NEFT/ Funds Transfer to the credit of **A/c No. 200700000563, A/c Name: Pragathi Co Operative Bank Ltd. Through IFSC Code "ICIC00PRCBL"** Bank: **Pragathi Co-Operative Bank Branch: Malleshwaram** Or by RTGS/NEFT Demand Draft/ pay Order/ Bankers Cheque in favour of "Pragathi Co Operative Bank Ltd." Payable at Bangalore so as to reach us on or before **28-10-2022, Time 11:00 Am** The intending bidders have to submit copy of ID and Address proof and Pan Card to the Authorized Officer The Pragathi Co Operative Bank Ltd., Malleshwaram Bangalore-560003. The EMD will not carry any interest. **2)** The property **"SHALL NOT BE SOLD"** below the Reserve Price. **3)** The successful bidder should deposit 25% of the bid amount (including EMD) immediately on declaring him as successful bidder, and the balance 75% of bid amount within **15 days** after the sale date by RTGS/NEFT/ Funds Transfer to the credit of **A/c No. 200700000563, Name: Pragathi Co Operative Bank Ltd. Through IFSC Code "ICIC00PRCBL" Bank: Pragathi Co-Operative Bank Branch: Malleshwaram or by Demand Draft/ pay Order in favour of "Pragathi Co Operative Bank Ltd.**" Payable at Bangalore. **4)** In case of default in payment at any stage by the successful bidder within the 15 days from the date of auction, the sale shall be treated as cancelled and the amount already paid will be forfeited. **5)** The property is put for sale on the condition **"AS IS WHERE IS"and "AS IS WHAT IS" and "NO RECOURSE" basis.** The intending bidder shall satisfy himself about the title, Ownership, Statutory approvals, encumbrances, claims etc., in regard to the property. The bidder has to bear the Registration Charges, Stamp Duty ,Cess, Sales Tax (if applicable) and any other statutory dues or others dues like Municipal Tax, Electricity Charges, Land use conversion charges, Society Charges, Maintenance Charges, Akrama/Sakrama and all other incidental costs, charges including all taxes and rates and any outgoings relating to the property. **6)** General Power of Attorney holders, agents & any other persons are not allowed to participate in the auction on behalf of the bidders. **7)** This is also notice to the (Borrower/ Guarantor/ Mortgagor) of the aforesaid loan dues about holding of auction sale on above mentioned date if the dues are not repaid in full. **8)** The Bank reserve the right to cancel / postpone the bid without assigning any reasons. **9)** The Authorized Officer is presumed to have information about the mortgaged property. However, Authorized Officer is not responsible for any wrong information which has not come to his notice. **10)** The details of encumbrances, if any known to the Secured Creditor – Nill. **Property Inspection Date 27.10.2022, 11.00 a.m. to 5.00 p.m.**

Note:1- The intending bidders may contact **Sri. M S Prasad. Manager,** The Pragathi Co Operative Bank Ltd., Malleshwaram, Bangalore-3, on **Mobile No. 9632230044** for ascertaining the details of property and contact **Mr. Prakash Rao M/s P.T security Services Pvt Ltd, Bangalore on Mr. Purushothamon, on Mob No. 8660686717** for inspection of property.

Note:2- If Borrower as paid the amount auction will be cancelled subject to condition Authorized officer will taken.

Date: 27.09.2022, Place: Bangalore.

Sd/- Authorized Officer, Pragathi Co-operative Bank Ltd.

बैंक ऑफ़ बड़ौदा
Bank of Baroda
विजया VIJAYA | देना DENA

d) There are no qualification, reservation or adverse remarks relating to the maintenance of accounts and other matters connected therewith.

e) Our Audit report on the adequacy and operating effectiveness of the Bank's internal financial controls with reference to financial statements is given in **Annexure 'A'** to this report. Our report expresses an unmodified opinion on the Banks's operating effectiveness of internal financial controls with reference to financial statements as at March 31,2022.

For R. Devendra Kumar & Associates
Chartered Accountants
FRN: 114207W
sd/-
(Neeraj Golas)
Partner
M. No.: 074392
UDIN:22074392AKACFQ5377

For Dass Gupta & Associates
Chartered Accountants
FRN: 000112N
sd/-
(Ashok Kumar Jain)
Partner
M. No.: 090563
UDIN:22090563AKACXA9321

For Vyas & Vyas
Chartered Accountants
FRN: 000590C
sd/-
(O. P. Vyas)
Partner
M. No.: 014081
UDIN:22014081AKACXO8312

Date: May 31, 2022
Place: Mumbai

For Dassani & Associates
Chartered Accountants
FRN: 009096C
sd/-
(Manoj Rathi)
Partner
M. No.: 411460
UDIN:22411460AKAFAU9548

For J. Kala & Associates
Chartered Accountants
FRN: 118769W
sd/-
(Jayesh Kala)
Partner
M. No.: 101686
UDIN:22101686AKAFOC7906

ANNEXURE 'A' TO THE INDEPENDENT AUDITOR'S REPORT

(Referred to in paragraph 12(e) under "Report on Other Legal and Regulatory Requirements" of our report of even date)

Report on the Internal financial controls with reference to Financial Statements as required by the Reserve Bank of India (the "RBI") Letter no. DOS.ARG.No.6270/08.91.001/2019-20 dated March 17, 2020 (as amended) (the "RBI communication")

We have audited the internal financial controls with reference to Financial Statements of **Bank of Baroda** (the "Bank") as of March 31, 2022 in conjunction with our audit of the standalone financial statements of the Bank for the year ended on that date which includes internal financial controls with reference to Financial Statements of the Bank's branches.

Management's Responsibility for Internal Financial Controls

The Bank's management is responsible for establishing and maintaining internal financial controls based on "the internal control over financial reporting criteria established by the Bank considering the essential components of internal control stated in the Guidance Note on Audit of Internal Financial Controls Over Financial Reporting issued by the Institute of Chartered Accountants of India". These responsibilities include the design, implementation and maintenance of adequate internal financial controls that were operating effectively for ensuring the orderly and efficient conduct of its business, including adherence to the Bank's policies, the safeguarding of its assets, the prevention and detection of frauds and errors, the accuracy and completeness of the accounting records, and the timely preparation of reliable financial information, as required under the Banking Regulation Act, 1949 and the circulars and guidelines issued by the Reserve Bank of India.

Auditor's Responsibility

Our responsibility is to express an opinion on the Bank's internal financial controls with reference to Financial Statements based on our audit. We conducted our audit in accordance with the Guidance Note on Audit of Internal Financial Controls Over Financial Reporting (the "Guidance Note") issued by the Institute of Chartered Accountants of India (the "ICAI") and the Standards on Auditing (SAs) issued by the ICAI, to the extent applicable to an audit of internal financial controls. Those Standards and the Guidance Note require that we comply with ethical requirements and plan and perform the audit to obtain reasonable assurance about whether adequate internal financial controls with reference to Financial Statements were established and maintained and if such controls operated effectively in all material respects.

Our audit involves performing procedures to obtain audit evidence about the adequacy of the internal financial controls with reference to Financial Statements and their operating effectiveness. Our audit of internal financial controls with reference to Financial Statements included obtaining an understanding of internal financial controls with reference to Financial Statements , assessing the risk that a material weakness exists, and testing and evaluating the design and operating effectiveness of internal financial controls based on the assessed risk. The procedures selected depend on the auditor's judgement, including the assessment of the risks of material misstatement of the financial statements, whether due to fraud or error.

We believe that the audit evidence we have obtained and the audit evidence obtained by the branch auditors, in terms of their reports referred to in the Other Matters paragraph below, is sufficient and appropriate to provide a basis for our audit opinion on the Bank's internal financial controls with reference to Financial Statements .

Meaning of Internal financial controls with reference to Financial Statements

A Bank's internal financial controls with reference to Financial Statements is a process designed to provide reasonable assurance regarding the reliability of financial reporting and the preparation of financial statements for external purposes in accordance with generally accepted accounting principles. A Bank's internal financial controls with reference to Financial Statements includes those policies and procedures that (1) pertain to the maintenance of records that, in reasonable detail, accurately and fairly reflect the transactions and dispositions of the assets of the Bank; (2) provide reasonable assurance that transactions are recorded as necessary to permit preparation of financial statements in accordance with generally accepted accounting principles, and that receipts and expenditures of the Bank are being made only in accordance with authorizations of management and directors of the Bank; and (3) provide reasonable assurance regarding prevention or timely detection of unauthorized acquisition, use, or disposition of the Bank's assets that could have a material effect on the financial statements.

Inherent Limitations of Internal financial controls with reference to Financial Statements

Because of the inherent limitations of internal financial controls with reference to Financial Statements , including the possibility of collusion or improper management override of controls, material misstatements due to error or fraud may occur and not be detected. Also, projections of any evaluation of the internal financial controls with reference to Financial Statements to future periods are subject to the risk that the internal financial controls with reference to Financial Statements may become inadequate because of changes in conditions, or that the degree of compliance with the policies or procedures may deteriorate.

Opinion

In our opinion, and to the best of our information and according to the explanations given to us and based on the consideration of the reports of the branch auditors referred to in the Other Matters paragraph below, the Bank has, in all material respects, adequate internal financial controls with reference to Financial Statements and such internal financial controls with reference to Financial Statements were operating effectively as at March 31, 2022, based on "the criteria for internal control over financial reporting established by the Bank considering the essential components of internal control stated in the Guidance Note on Audit of Internal Financial Controls Over Financial Reporting issued by the Institute of Chartered Accountants of India".

Other Matters

Our aforesaid report in so far as it relates to the operating effectiveness of internal financial controls with reference to Financial Statements of 2814 branches (including other accounting units and Centralized Processing Centers) is based on the corresponding reports of the respective branch auditors of those branches.

Our opinion is not modified in respect of this matter.

For R. Devendra Kumar & Associates
Chartered Accountants
FRN: 114207W
sd/-
(Neeraj Golas)
Partner
M. No.: 074392
UDIN:22074392AKACFQ5377

For Dass Gupta & Associates
Chartered Accountants
FRN: 000112N
sd/-
(Ashok Kumar Jain)
Partner
M. No.: 090563
UDIN:22090563AKACXA9321

For Vyas & Vyas
Chartered Accountants
FRN: 000590C
sd/-
(O. P. Vyas)
Partner
M. No.: 014081
UDIN:22014081AKACXO8312

Date: May 31, 2022
Place: Mumbai

For Dassani & Associates
Chartered Accountants
FRN: 009096C
sd/-
(Manoj Rathi)
Partner
M. No.: 411460
UDIN:22411460AKAFAU9548

For J. Kala & Associates
Chartered Accountants
FRN: 118769W
sd/-
(Jayesh Kala)
Partner
M. No.: 101686
UDIN:22101686AKAFOC7906

ನೈಋತ್ಯ ರೈಲ್ವೆ

ಇ-ಟೆಂಡರ್ ಸೂಚನೆ ಸಂ.: Shifting_Store_S and T_Cons
ದಿನಾಂಕ: 20.09.2022

ಈ ಕೆಳ ಸಹಿದಾರರು, ಭಾರತದ ರಾಷ್ಟ್ರಪತಿಗಳ ಪರವಾಗಿ ಕೆಳಗಡೆ ನೀಡಿರುವ ಕಾಮಗಾರಿಗಳಿಗೆ ಇ-ಟೆಂಡರ್‌ಗಳನ್ನು ಆಹ್ವಾನಿಸಿದ್ದಾರೆ:

ಕಾಮಗಾರಿಯ ವಿವರ	ಅಂದಾಜು ಮೌಲ್ಯ
ಎಸ್&ಟಿ (ನಿರ್ಮಾಣ) ಉಗ್ರಾಣ	ರೂ. 44,47,158.88

ವನ್ನು ಬೆಂಗಳೂರು ದಂಡು ಇಲ್ಲಿಂದ ಬೆಂಗಳೂರಿನ ದೇವನಹಳ್ಳಿ ರೈಲು ನಿಲ್ದಾಣದ ಹತ್ತಿರದ (ಸುಮಾರು 40 ಕಿಮೀ) ದೊಡ್ಡಜಾಲಕ್ಕೆ ಹಾಗೂ ಸ್ಟಾಪ್ ಉಪಕರಣಗಳನ್ನು ಎಸ್&ಟಿ (ನಿರ್ಮಾಣ) ಉಗ್ರಾಣ, ಬೆಂಗಳೂರು ದಂಡು ಇಲ್ಲಿಂದ ಮೈಸೂರು (ಅಶೋಕಪುರಂ) ಇಲ್ಲಿಗೆ (ಸುಮಾರು 150 ಕಿಮೀ) ಸ್ಥಳಾಂತರ ಮಾಡುವುದು, ದೊಡ್ಡಜಾಲದ ಹೊಸ ಉಗ್ರಾಣಕ್ಕೆ ಲೋಡಿಂಗ್, ಅನ್‌ಲೋಡಿಂಗ್ ಮತ್ತು ಸರಿಯಾದ ಸ್ಟಾಕಿಂಗ್ ಹಾಗೂ ಸಿಸಿಟಿವಿ ಪರಿವೀಕ್ಷಣೆ ಒಳಗೊಂಡಂತೆ ಇರುವ ಕಾಮಗಾರಿ.

ಬಿಡ್‌ಗಳನ್ನು ಸಲ್ಲಿಸಲು ಕೊನೆಯ ದಿನಾಂಕ: 11.10.2022, 15:00 ಗಂಟೆಯವರೆಗೆ

ಹೆಚ್ಚಿನ ಮಾಹಿತಿಗಾಗಿ www.ireps.gov.in ಗೆ ಲಾಗ್ ಆನ್ ಆಗಿ

ಉಪ ಮುಖ್ಯ ಸಿಗ್ನಲ್ ಮತ್ತು ದೂರಸಂಪರ್ಕ ಇಂಜಿನಿಯರ್, ನಿರ್ಮಾಣ, ಬೆಂಗಳೂರು ದಂಡು

PUB/388/AAD/PRB/SWR/2022-23

S.W.Railways SWRRLY SWRRLY

BEFORE THE HON'BLE FAMILY COURT, THRISSUR
O.P 441/2021

Dr. Ratheesh M.S, Aged 40 years, S/o Sekharan, Mepparambath House, P.O. Ponnani, Ponnani Desom, Ezhavathuruthy Village, Ponnani Taluk, Malappuram Dist. Pin 679577.
-Petitioner

Dr. Yamunarani, Aged 40 years, No.10, First Floor, 10th Main, Honga Sandra, Bangalore. Pin- 560 068, Karnataka State, India- Respondent

The above original petition filed for getting divorce, The above case is posted to 20/10/2022 at 11.00 am before the family court, Thrissur, for the appearance of the respondent. If the respondent does not appear on the date the case would be decided in her absence.

Petitioners Advocate: A.C. Mohanakrishnan
22.09.2022

12ನೇ ವರ್ಷದ ಪುಣ್ಯಸ್ಮರಣೆ

ದಿವಂಗತ ಸಿ.ಬಿ. ರಾಮಪ್ಪ
ಜನನ : 7.7.1955 ◆ ಮರಣ : 27.9.2011
ಸಾಮೆಲರ ಸಿಹಿನ್ನು ಸುತ್ತು ಸುಳ್ಳಲು ಸಗಗೂ ನೊಮ್ಮುಳ್ಳಲು

Aadhar Housing Finance Ltd
ಮಲ್ಲೇಶ್ವರಂ ಶಾಖೆ, ಬೆಂಗಳೂರು-560096.

ತಿದ್ದುಪಡಿ

ಈ ಸೂಚನೆ ಮೂಲಕ ಸಾರ್ವಜನಿಕರಿಗೆ ತಿಳಿಯಪಡಿಸುವುದೇನೆಂದರೆ ದಿನಾಂಕ 24.09.2022 ರಂದು ಈ ಪತ್ರಿಕೆಯಲ್ಲಿ ಪ್ರಕಟವಾದ ಡಿಮಾಂಡ್ ನೋಟೀಸಿನ ಸಾಲದ ಕೋಡ್ : 18900005213, 1ನೇ ಸಹಸಾಲಗಾರರ ಹೆಸರು ಗುರುಪ್ರಸಾದ್ .ಆರ್ ಎಂದು ತಪ್ಪಾಗಿ ಮುದ್ರಿತವಾಗಿದ್ದು, ಇದನ್ನು 1ನೇ ಸಹ-ಸಾಲಗಾರರ ಹೆಸರು ಶಿವಕುಮಾರ್ .ಜಿ.ಸಿ ಎಂದು ತಿದ್ದಿ ಓದಿಕೊಳ್ಳುವುದು. ಉಳಿದಂತೆ ಯಾವುದೇ ಬದಲಾವಣೆಗಳು ಇರುವುದಿಲ್ಲ.

ದಿನಾಂಕ: 28.09.2022
ಸ್ಥಳ: ಬೆಂಗಳೂರು.
ಸಹಿ/- ಅಧಿಕೃತ ಅಧಿಕಾರಿ
ಆಧಾರ್ ಹೌಸಿಂಗ್ ಫೈನಾನ್ಸ್ ಲಿ.

ಷೇರು ಪ್ರಮಾಣಪತ್ರ ನಷ್ಟದ ಕುರಿತು ಸೂಚನೆ

ಕಂಪನಿಯ ಕೆಳಗಿನ ಷೇರು ಪ್ರಮಾಣಪತ್ರಗಳು ಕಳೆದುಹೋಗಿರುವ ಕುರಿತು ವರದಿಯಾಗಿದೆ. ಹೀಗಾಗಿ ಹೇಳಲಾದ ಷೇರು ಪ್ರಮಾಣಪತ್ರಗಳನ್ನು ಹೊಂದಿರುವವರು ನಕಲಿ ಷೇರು ಪ್ರಮಾಣ ಪತ್ರಗಳನ್ನು ನೀಡಲು ಕಂಪನಿಗೆ ವಿನಂತಿಸಿದ್ದಾರೆ.
ಈ ಮೂಲಕ ಸೂಚನೆ ನೀಡುವುದೇನೆಂದರೆ, ಈ ಸೂಚನೆಯನ್ನು ಪ್ರಕಟಿಸಿದ ದಿನಾಂಕದಿಂದ 15 ದಿನಗಳಲ್ಲಿ ಕಂಪನಿಯು ಮಾನ್ಯವಾದ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸ್ವೀಕರಿಸದ ಹೊರತು ಕಂಪನಿಯು ಕೆಳಗೆ ನಮೂದಿಸಿದ ವ್ಯಕ್ತಿಗಳಿಗೆ ನಕಲಿ ಷೇರು ಪ್ರಮಾಣಪತ್ರಗಳನ್ನು ನೀಡಲಾಗುವುದು.

ಫೋಲಿಯೊ ಸಂಖ್ಯೆ	ಪ್ರಮಾಣಪತ್ರ ಸಂಖ್ಯೆ	ಷೇರುಗಳ ಸಂಖ್ಯೆಗಳು	ವಿಶಿಷ್ಟ ಸಂಖ್ಯೆ (ಇಂದ)	ವಿಶಿಷ್ಟ ಸಂಖ್ಯೆ(ಗೆ)	ಷೇರುದಾರರ ಹೆಸರು
UB076075 (ಷೇರುಗಳನ್ನು IEPF ಗೆ ವರ್ಗಾಯಿಸಲಾಗಿದೆ)	121874	2800	8187341	8190140	ವಿಮ್ಲಾ ಸೇಥಿ (ಮೃತ) ಅನಿತಾ ಭಂಡಾರಿ ಅವರೊಂದಿಗೆ ಜಂಟಿ ಖಾತೆ

ನಕಲಿ ಷೇರು ಪ್ರಮಾಣಪತ್ರಗಳ ವಿತರಣೆಗೆ ಆಕ್ಷೇಪಣೆಗಳನ್ನು ಹೊಂದಿರುವ ಯಾವುದೇ ವ್ಯಕ್ತಿ (ಗಳು) ಈ ನೋಟೀಸ್ ಕಾಣಿಸಿಕೊಂಡ 15 ದಿನಗಳ ಒಳಗಾಗಿ ಕಂಪನಿಯು ತನ್ನನೋಂದಾಯಿತ ಕಚೇರಿಯಲ್ಲಿ ಎಲ್ಲಾ ಪೋಷಕ ದಾಖಲೆಗಳೊಂದಿಗೆ ಅವನ/ಅವಳ/ಅವರ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಬೇಕು. ವಿಫಲವಾದಲ್ಲಿ, ಕಂಪನಿಯು ಯತಾ ಪ್ರಕಾರ ಮುಂದುವರಿಯುತ್ತದೆ. ಮೇಲೆ ತಿಳಿಸಲಾದ ವ್ಯಕ್ತಿಗಳಿಗೆ ನಕಲಿ ಷೇರು ಪ್ರಮಾಣಪತ್ರ (ಗಳನ್ನು) ನೀಡಿದ ಮತ್ತು ನಂತರ ನಕಲಿ ಷೇರುಗಳ ಪ್ರಮಾಣಪತ್ರದ ಕುರಿತು ಯಾವುದೇ ವ್ಯಕ್ತಿಯಿಂದ (ಗಳಿಂದ), ಯಾವುದೇ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸ್ವೀಕರಿಸಲಾಗುವುದಿಲ್ಲ.

ಯುನೈಟೆಡ್ ಬ್ರೂವರೀಸ್ ಲಿಮಿಟೆಡ್
ಸಹಿ/-
ಸ್ಥಳ : ಬೆಂಗಳೂರು
ಗೋವಿಂದ ಲಿಯಂಗರ್
ದಿನಾಂಕ : 28.09.2022
ಹಿರಿಯ ಉಪಾಧ್ಯಕ್ಷ ಮತ್ತು ಕಾನೂನು ಕಂಪನಿ ಕಾರ್ಯದರ್ಶಿ

PUBLIC NOTICE

This Notice is hereby given by Mr. **Amitava Chattopadhyay** stating that the Original BDA Allotment Letters having No: ADM/DSII/B14/HSRII/1681/92-93 & No: ADM/DSII/B14/HSRII/1682/92-93 both dated 27/01/1993 for their Site no.s 1681 & 1682 situated at HSR 2nd Sector Bangalore are lost/misplaced. The loss of the documents has been reported on 27/09/2022. If anyone has found them, kindly hand over the same on the following address:

E-415, Raheja Residency
Koramangala, Bangalore - 560034.
Ph: 9901929935

IN THE COURT OF THE ADDITIONAL CITY CIVIL JUDGE, COMMERCIAL COURTS, BSNL BUILDING, RAJBHAVAN ROAD BENGALURU - 560001
COM O.S. No.1047 / 2022

Between:Canara Bank, (CCH-84)
J.P Nagar, 7th Phase Branch, Bengaluru - 560078, Represented by its Manager - Sri. Surendra Verma ...Plaintiff
And
Sri. Shridhar G. Devadiga ...Defendant

SUMMONS FOR SETTLEMENT OF ISSUE (ORDER V RULE 20(1) FORM NO.2 (CIVIL)

To : Defendant
Sri. Shridhar G. Devadiga, Son of Sri. Ganapathi K. Devadiga, Aged about 63 years, R/at No.24/C, 10th Cross, 5th Main, Srinidhi Layout, Konanakunte, Bengaluru - 560 062.

Whereas the Plaintiff has instituted a suit against you for the recovery of a sum of Recovery of **Rs.4,94,759.08ps.** (Rupees Four Lakhs Ninety Four Thousand Seven Hundred Fifty Nine and PaiseEight only) together with costs and interest at 10.80 % per annum compounded monthly from the date of suit until payment.

You are hereby summoned to appear in this Court either in person or by a pleader duly instructed on the **28-10-2022 at 11 'O' Clock,** in the forenoon to answer the claim and you are directed to produce on that day all the documents upon which you intend to rely in support of your defense. Take notice that in default of your appearance on the day before mentioned the suit will be heard and determined in your absence, placing you ex-pate.

Given under my hand and the seal of this court on this **23nd day of September 2022.**

By Order of the Court
Sd/-Asst. Registrar
Commercial Courts BSNL Building
Rajbhavan Road, Bengaluru - 560001

Advocate for Plaintiff
K. Aswathanarayana, No.208, 2nd Floor, Olety Building,No.30-38, Diagonal Road V.V. Puram, Bengaluru - 560004.

ಕೆಎಂಎಫ್ ಗುತ್ತಿಗೆ ನೌಕರರ ಪ್ರತಿಭಟನೆ

ಚನ್ನಪಟ್ಟಣ: ತಾಲ್ಲೂಕಿನ ಕಣ್ವ-ಕೆಂಗಲ್ ರಸ್ತೆಯ ಕೆಎಂಎಫ್ ನಂದಿನಿ ಹೈಟೆಕ್ ಮೆಗಾ ಪೌಡರ್ ಪ್ಲಾಂಟೇಷನ್ ಗುತ್ತಿಗೆ ನೌಕರರು ಮಂಗಳವಾರ ಪ್ರತಿಭಟನೆ ನಡೆಸಿದರು.ಈ ಸಂದರ್ಭದಲ್ಲಿ ಮಾತನಾಡಿದ ಪ್ರತಿಭಟನಾಕಾರರು, ತಾಲ್ಲೂಕಿನ ಪ್ರತಿಷ್ಠಿತ ಕೈಗಾರಿಕೆ ಘಟಕವಾದ ನಂದಿನಿ ಹೈಟೆಕ್ ಮೆಗಾ ಪೌಡರ್ ಪ್ಲಾಂಟೇಷನ್‌ನಲ್ಲಿ ನೂರಕ್ಕೂ ಹೆಚ್ಚು ಮಂದಿ ಗುತ್ತಿಗೆ ಕಾರ್ಮಿಕರು ಕೆಲಸ ನಿರ್ವಹಿಸುತ್ತಿದ್ದು, ಕಳೆದ ಎರಡು ವರ್ಷಗಳಿಂದ ಭೈರವೇಶ್ವರ ಸಂಸ್ಥೆ ಕಡೆಯಿಂದ 100ಕ್ಕೂ ಹೆಚ್ಚು ಗುತ್ತಿಗೆ ಕಾರ್ಮಿಕರು ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದಾರೆ. ಆದರೆ, ಈ ಸದರಿ ಸಂಸ್ಥೆಯು ವೇತನ ರಹಿತ ರಜೆಗಳನ್ನು ನೀಡುತ್ತಿದ್ದು, ನಮಗೆ ಜೀವನ ನಿರ್ವಹಣೆ ಮಾಡುವುದು ತುಂಬಾ ಕಷ್ಟಕರವಾಗಿದೆ.

2 ವರ್ಷಗಳಿಂದ ವೇತನ ಪಟ್ಟಿ ಕೊಟ್ಟಿರುವುದಿಲ್ಲ. ಇಎಸ್‌ಐ ಮತ್ತು ಪಿಎಫ್ ಕಡಿತವಾಗುತ್ತಿದೆಯೇ ಎಂದು ತಿಳಿಯುತ್ತಿಲ್ಲ ಎಂದು ದೂರಿದರು. ಈ ವಿಚಾರವಾಗಿ ಕೆ.ಎಂ.ಎಫ್ ಸಂಸ್ಥೆಯ ಆಡಳಿತ ಅಧಿಕಾರಿಗಳ ಗಮನಕ್ಕೆ ತಂದಿದ್ದು, ಅವರು ಯಾವುದೇ ಕ್ರಮಗಳನ್ನು ತೆಗೆದುಕೊಂಡಿಲ್ಲ. ಈ ಕೂಡಲೇ ಸಂಬಂಧಪಟ್ಟವರು ಮಧ್ಯ ಪ್ರವೇಶಿಸಿ ನಮಗೆ ವೇತನ ಸಹಿತ ರಜೆಗಳನ್ನು ಮತ್ತು ಕನಿಷ್ಠ ವೇತನವನ್ನು ನಿಗದಿಪಡಿಸಿಕೊಡಬೇಕೆಂದು ಆಗ್ರಹಿಸಿದರು. ಈ ವಿಚಾರಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಕಾರ್ಮಿಕ ಇಲಾಖೆ ಅಧಿಕಾರಿಗಳಿಗೆ ದೂರು ನೀಡಿದ್ದರೂ ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಂಡಿರುವುದಿಲ್ಲ ಸಂಬಂಧಿಸಿದ ಇಲಾಖೆ ಹಾಗೂ ಅಧಿಕಾರಿ ವರ್ಗದವರು ತ್ವರಿತವಾಗಿ ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕು ಇಲ್ಲದಿದ್ದಲ್ಲಿ ಮುಂದಾಗುವ ಅನಾಹುತಗಳಿಗೆ ಹೊಣೆಯಾಗಬೇಕಾಗುತ್ತದೆ ಎಂದು ಪ್ರತಿಭಟನಾಕಾರರು ಎಚ್ಚರಿಕೆ ನೀಡಿದರು.

ಕಣ್ವ ಬಳಿಯ ನಂದಿನಿ ಮೆಗಾ ಪೌಡರ್ ಘಟಕದ ಗುತ್ತಿಗೆ ನೌಕರರು ಪ್ರತಿಭಟನೆ ನಡೆಸಿದರು.

ಆಯುಧ ಪೂಜೆ ಹಬ್ಬದ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಮಾಗಡಿ ತರಕಾರಿ ಮಾರುಕಟ್ಟೆಗೆ ರೈತರು ಬೂದಗುಂಬಳಕಾಯಿಯನ್ನು ಸರಬರಾಜು ಮಾಡಿದರು.

ಮಾರುಕಟ್ಟೆಗೆ ಬಂತು ಬೂದಗುಂಬಳಕಾಯಿ

ಮಾಗಡಿ: ವಿಜಯದಶಮಿ ಆಯುಧ ಪೂಜೆ ಹಬ್ಬಕ್ಕೆ ಮಾಗಡಿ ಮಾರುಕಟ್ಟೆಗೆ ಬೂದಗುಂಬಳಕಾಯಿ ಬಂದಿದ್ದು ಹಬ್ಬಕ್ಕೆ ಸಕಲ ರೀತಿ ತಯಾರಿ ಮಾಡಿಕೊಳ್ಳಲಾಗುತ್ತಿದೆ.

ತಾಲ್ಲೂಕಿನ ತಟವಾಳ್ ಗ್ರಾಮದ ರೈತ ಮಂಜುನಾಥ್ ಅವರು ತಮ್ಮ 2 ಎಕರೆ ಜಮೀನಿನಲ್ಲಿ ಬೂದಗುಂಬಳಕಾಯಿ ಬೆಳೆ ಬೆಳೆದಿದ್ದು, ಈಗ ಸಮೃದ್ಧಿಯಾಗಿ ಬಂದಿದೆ ಟನ್‌ಗೆ 20 ರಿಂದ 22 ಸಾವಿರ ರೂ.ವರೆಗೂ ಬೆಲೆ ಇದ್ದು ಆಯುಧ ಪೂಜೆ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಸಾಕಷ್ಟು ಬೇಡಿಕೆಯಿದೆ, ಈಗ ಮಾರುಕಟ್ಟೆಗೆ ಬೂದಗುಂಬಳಕಾಯಿ ಬಂದಿರುವ ಪರಿಣಾಮ ವ್ಯಾಪಾರಸ್ಥರಿಗೂ ಭರ್ಜರಿ ವ್ಯಾಪಾರ ನಿರೀಕ್ಷೆಯಲ್ಲಿದ್ದು ಕೊರೊನಾ ನಂತರ ಈ ಬಾರಿ ಹಬ್ಬವನ್ನು ವಿಜೃಂಭಣೆಯಿಂದ ಆಚರಿಸಲು ಸಿದ್ಧತೆ ಮಾಡಿಕೊಂಡಿದ್ದು ಆಯುಧ ಪೂಜೆಯಲ್ಲಿ ವಾಹನಗಳ ಪೂಜೆ ಮಾಡುವಾಗ ಬೂದಗುಂಬಳಕಾಯಿಯನ್ನು ಒಡೆಯುವುದು ವಾಡಿಕೆ. ಆದ್ದರಿಂದ ಬೂದಗುಂಬಳಕಾಯಿಗೆ ಈಗ ಭಾರಿ ಬೇಡಿಕೆಯಿದ್ದು ರೈತನಿಗೆ ಸ್ವಲ್ಪ ಹಣ ಸಿಗುವ ನಿರೀಕ್ಷೆಯಲ್ಲಿ ಇದ್ದಾರೆ. ಈ ಬಗ್ಗೆ ರೈತ ತಟವಾಳ್ ಮಂಜುನಾಥ್ ಮಾತನಾಡಿ, ಹಬ್ಬಕ್ಕೆ ಸರಿಯಾಗಿ ಬೂದಗುಂಬಳಕಾಯಿ ಫಸಲು ಬಂದಿದ್ದು ಮಾರುಕಟ್ಟೆಗೆ ಬೂದಗುಂಬಳ ಕಾಯಿ ಹಾಕಲಾಗಿದ್ದು ಹೆಚ್ಚು ಲಾಭ ಬರುವ ನಿರೀಕ್ಷೆಯಿದೆ ಎಂದು ತಿಳಿಸಿದ್ದಾರೆ.

ವಿಶೇಷ ಪೂಜೆ : ನವರಾತ್ರಿ ಹಬ್ಬದ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ತಾಲ್ಲೂಕಿನ ವಿವಿಧ ದೇವಸ್ಥಾನದಲ್ಲಿ ವಿಶೇಷ ಪೂಜೆ ಮತ್ತು ದೇವರಿಗೆ ವಿಶೇಷ ಅಲಂಕಾರ ಏರ್ಪಡಿಸಲಾಗಿದೆ, ಪಟ್ಟಣದ ವಿನಾಯಕ ಸ್ವಾಮಿ ದೇವಸ್ಥಾನ, ಗೌರಮ್ಮನ ಕೆರೆ ಬಳಿಯಿರುವ ವೆಂಕಟೇಶ್ವರ ಸ್ವಾಮಿ ದೇವಸ್ಥಾನ, ಕೋಟೆ ಮಾರಮ್ಮ, ಕೆಂಚಣ್ಣ ಕಾಳಮ್ಮ ದೇವಸ್ಥಾನ ನವರಾತ್ರಿ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ವಿಶೇಷ ಪೂಜೆ ಅಲಂಕಾರ ಏರ್ಪಡಿಸಲಾಗಿದೆ ಒಟ್ಟಿನಲ್ಲಿ ನವರಾತ್ರಿ ಹಬ್ಬಕ್ಕೆ ತಾಲ್ಲೂಕಿನಾದ್ಯಂತ ಸಕಲ ರೀತಿಯ ಸಿದ್ಧತೆ ನಡೆದಿದೆ.

ರಕ್ತದಾನದಿಂದ ಆರೋಗ್ಯ

ಮಿಡಿಗೇಶಿ: ರಾಜ್ಯದ ಎಲ್ಲಾ ಸರ್ಕಾರಿ ಪ್ರಾಥಮಿಕ ಆರೋಗ್ಯ ಕೇಂದ್ರಗಳಲ್ಲೂ ಸೆ.17 ರಿಂದ ಅ.2ರ ಗಾಂಧೀಜಿ ಜಯಂತಿವರೆವಿಗೂ ಸ್ವಯಂಪ್ರೇರಿತ ರಕ್ತದಾನ ಶಿಬಿರ ನಡೆಯಲಿದೆ ಎಂದು ಟಿ.ಎಚ್.ಓ ರಮೇಶ್ ಬಾಬು ಹೇಳಿದರು.

ಜಿಲ್ಲಾ ಆರೋಗ್ಯ ಮತ್ತು ಕುಟುಂಬ ಕಲ್ಯಾಣ ಇಲಾಖೆ ತುಮಕೂರು, ತಾಲೂಕು ಆರೋಗ್ಯಾಧಿಕಾರಿಗಳು ಮಧುಗಿರಿ, ಪ್ರಾಥಮಿಕ ಆರೋಗ್ಯ ಕೇಂದ್ರ ಮಿಡಿಗೇಶಿ, ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ ಮಿಡಿಗೇಶಿ, ರೆಡ್ಡಿಹಳ್ಳಿ, ಬೇಡ್ತೂರು, ಚಿನ್ನೇನಹಳ್ಳಿ ಇವರ ಸಂಯು ಕ್ತಾಶ್ರಯದಲ್ಲಿ ನಡೆದ ಕಾರ್ಯಕ್ರಮ ಉದ್ಘಾಟಿಸಿ ಮಾತನಾಡಿದರು. ಮಿಡಿಗೇಶಿ ಗ್ರಾ.ಪಂ. ಅಧ್ಯಕ್ಷೆ ಪ್ರೇಮಲತಾ ರವಿಕುಮಾರ್ ಕಾರ್ಯಕ್ರಮ ಉದ್ಘಾಟಿಸಿದರು. ಪಿಡಿಒ ಹೊನ್ನೇಶಪ್ಪ ಮಾತನಾಡಿ, ರಕ್ಷಿತಾ ಎನ್ನುವ ವಿದ್ಯಾರ್ಥಿನಿಯು ಅಪಘಾತದಿಂದ ಮೃತಪಟ್ಟ ಸಮಯದಲ್ಲಿ ಅವರ ತಂದೆ-ತಾಯಿ ಕಣ್ಣು, ಅಂಗಾಂಗಗಳ ದಾನ ಮಾಡಿ ಮಾನವೀಯತೆ ಮೆರೆದಿದ್ದಾರೆ ಎಂದರು. ಡಾ. ಚಂದ್ರಕಾಂತ, ಜಿಲ್ಲಾ ಆಸ್ಪತ್ರೆಯ ವೈದ್ಯರಾದ ಡಾ. ಸಂಸ್ಕೃತಿ ಮಾತನಾಡಿ, ರಕ್ತದಾನ ಮಾಡುವುದರಿಂದ ಯಾವುದೇ ತೊಂದರೆಗಳಾಗುವುದಿಲ್ಲ. ಶರೀರ ಮತ್ತಷ್ಟು ಆರೋಗ್ಯದಿಂದ ಚೈತನ್ಯಗೊಳ್ಳುವುದಾಗಿ ತಿಳಿಸಿದರು.

ಸಾರ್ವಜನಿಕ ಪ್ರಕಟಣೆ

ರಾಮನಗರ ಜಿಲ್ಲೆ, ಮಾಗಡಿ ತಾ॥ ಕಸಬಾ ಹೋಬಳಿ, ಅಗಲಕೋಟೆ ದಾಖ್ಲೆ ಮಠದಪಾಳ್ಯ ಗ್ರಾಮದಲ್ಲಿ ವಾಸವಾಗಿರುವ ಲೇಟ್ ಚೆನ್ನಯ್ಯರವರ ಮಗ ಸುಮಾರು 70 ವರ್ಷ ವಯಸ್ಸುಳ್ಳ ಶ್ರೀ ನರಸಿಂಹಯ್ಯ ರವರಿಗೆ ಸೇರಿದ ಅಗಲಕೋಟೆ ಗ್ರಾಮದ ಸರ್ವೇ ಸಂಖ್ಯೆ.200/2ರಲ್ಲಿನ 1 ಎಕರೆ 13 ಗುಂಟೆ ಜಮೀನನ್ನು ಆಧಾರ ಮಾಡಿ ಹಸು ಸಾಕಾಣಿಕೆ (ಮಧ್ಯಮಾವಧಿ) ಸಾಲ ಕೋರಿ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು, ಬ್ಯಾಂಕಿನಿಂದ ರೂ.6 ಲಕ್ಷಗಳು (ಆರು ಲಕ್ಷ) ದಿನಾಂಕ: 11/8/2022 ರಂದು ಮಂಜೂರಾತಿಯಾಗಿರುತ್ತದೆ.

ಸ್ಥಿರಾಸ್ತಿ ಸರ್ವೇ ಸಂಖ್ಯೆ. 200/2ರಲ್ಲಿ 1 ಎಕರೆ 13 ಗುಂಟೆ ಜಮೀನಿಗೆ ಸಂಬಂಧಿಸಿದ ಮೂಲಪತ್ರಗಳು ಕಳೆದು ಹೋಗಿರುವ ಬಗ್ಗೆ ಆರಕ್ಷಕ ಉಪನಿರೀಕ್ಷರು, ಮಾಗಡಿ, ರಾಮನಗರ ಜಿಲ್ಲೆ. ಇವರಲ್ಲಿ ದಿನಾಂಕ: 28/4/22 ರಂದು ದೂರು ದಾಖಲು ಮಾಡಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ ಸದರಿ ರವರಿಗೆ ಸಾಲ ಮಂಜೂರಾತಿಯ ಬಗ್ಗೆ ಅಥವಾ ಸ್ಥಿರಾಸ್ತಿ ದಾಖಲೆ ಕಳೆದುಹೋಗಿರುವ ಬಗ್ಗೆ ದೂರು ದಾಖಲಿಸಿರುವ ಬಗ್ಗೆ ಆಕ್ಷೇಪಣೆ ಇದ್ದಲ್ಲಿ **7 ದಿವಸದೊಳಗಾಗಿ** ಬ್ಯಾಂಕಿಗೆ ಸಲ್ಲಿಸುವಂತೆ ಸಾರ್ವಜನಿಕ ಪ್ರಕಟಣೆ ನೀಡಲು ಕೋರಿದೆ.

ಸಹಿ/- ಶಾಖಾ ವ್ಯವಸ್ಥಾಪಕರು
ಬೆಂಗಳೂರು ಜಿಲ್ಲಾ ಕೇಂದ್ರ ಸಹಕಾರ ಬ್ಯಾಂಕ್ ನಿಯಮಿತ
ಅಗಲಕೋಟೆ ಹ್ಯಾಂಡ್‌ಪೋಸ್ಟ್ ಶಾಖೆ, ಮಾಗಡಿ ತಾ-562120

IN THE COURT OF THE XXXIV CITY CIVIL & SESSION JUDGE (CCH-35)
O.S. No. 3673/2019

BETWEEN
UNION BANK OF INDIA
No.7, 1st Floor, HMT Layout, 80ft Road, R.T. Nagar, Bangalore-560032.
Represented by its Senior Branch Manager
Sri. Anoop C Shekar
S/o Chandrashekar Pillai
Aged about 37 years,
E-mail: bm1433@andhrabank.co.in
Mobile No: 8921415051 ....Plaintiff
AND V/s
M/S GREENERS GOOD LINES
No. 166/11, Amruthappa Layout, Doresanipalya, Bannerghatta Road, Bangalore-560076. Rep.by its Proprietrix
Smt. Kalpana Rosilin
....Defendant

Summons to defendants Under Order 5 Rule 20 of CPC by way of Paper Publication

To,
Defendant
M/S GREENERS GOOD LINES
No. 166/11, Amruthappa Layout, Doresanipalya, Bannerghatta Road, Bangalore-560076. Rep.by its Proprietrix
Smt. Kalpana Rosilin

Whereas the plaintiff has instituted the above case against you for the recovery of a total sum of **Rs. 8,97,094/- (Rupees Eight Lakhs Ninety Seven Thousand Ninety Four Only)** together with court cost and current interest from the date of the suit to the date of the realization at the said agreed variable rate of interest as per Loan Agreement at 12.25% per annum (10.25% p.a regular+2% p.a. overdue interest).

You are hereby summoned to appear in this court in person or by pleader on **18-10-2022 at 11 A.M.** to answer the same, falling which the suit will be disposed off. Ex-parte.

Given under my hand and seal of this court on this 21st Day of September 2022.

By order of the court,
Assistant Registrar,
City Civil Court,
Bangalore

Shivashankara. A.
Advocate for Plaintiff:
No.22/12A, 3rd Cross,
Chanukya Layout,
Opp. Manyatha Tech Park,
Nagavara, Bangalore-560045.

IN THE COURT OF 63rd CITY CIVIL JUDGE AT BANGALORE (CCH - 64)
O.S. No. 220/2022
Hg: 28/10/2022

BETWEEN :
ICICI BANK LIMITED,
Mytree Centre, No. 4/10, Hosur Road Bommanahalli, Bengalore-560068 Represented by its Power of Attorney holder
Mr. Pramodh G, ...PLAINTIFF
AND :
MR. MANIKANTA T. N. ...DEFENDANT

NOTICE/ SUMMONS TO THE DEFENDANT

To,
MR. MANIKANTA T. N.
S/o. Yudlur Nanjundachar Narayanachari, Aged about 32 years, No. 56/17/01, St. Cross Nagappa Layout, Abbigeri, Chikkabanavara, BENGALURU-560090. Mob: 9071929886
Email:beingmani@live.com
Also at :
MR. MANIKANTA T. N.
S/o. Yudlur Nanjundachar Narayanachari, Franchise India, 2 Prestige Commercial Complex, 2nd Floor, Church Street, Shanthala, Bengaluru- 560001.

WHEREAS, the above-named Plaintiff has filed the above Original Suit against you for recovery of a sum **Rs.4,33,493.88 (Rupees Four Lakh Thirty Three Thousand Four Hundred Ninety Three and Eighty Eight Paisa Only)** as on **23-11-2021** Directing the Defendant to pay the Subsequent interest from **23-11-2021,** at **24% p.a.** with monthly rests till the date of realization, the Defendant to pay the costs of the suit.

You are hereby summoned to appear before the court on **28/10/2022** at **11 A.M.** in person or through an advocate/pleader to answer the questions to the same, failing which the suit will be heard and determined ex-parte.

Given under my hand and seal of this Court, on the **15th day** of **September, 2022.**

By order of the Court
Asst. Registrar
City Civil Court, Bengaluru

Advocate for Plaintiff:
M.V. KINI & CO.,
Advocates & Solicitors
No. 32/12, 3A, 3rd Floor,
Alsa Glendridge,
Opp. St. Joseph College
Bengaluru- 560 025.

ಭಾರತೀಯ ಸ್ಟೇಟ್ ಬ್ಯಾಂಕ್
ಸ್ಪೆಷಲೈಜ್ಡ್ ಪರ್ಸನಲ್ ಬ್ಯಾಂಕಿಂಗ್ (ಎಸ್‌ಪಿಬಿ) ಶಾಖೆ, ಬೆಂಗಳೂರು

ಅಧಿಕೃತ ಅಧಿಕಾರಿಯವರ ವಿವರ :
ಹೆಸರು : ಶ್ರೀ ಎ. ರಾಬರ್ಟ್ ಎಸ್ ಸೀಲನ್
ಸಹಾಯಕ ಮಹಾ ಪ್ರಬಂಧಕರು
E-mail ID : robert.seelan@sbi.co.in
ಮೊಬೈಲ್ : 9448993309
ದೂರವಾಣಿ (ಕಚೇರಿ): 080-22129264

ಶಾಖಾ ವಿಳಾಸ : ಎಸ್‌ಬಿಐ ಸ್ಥಳೀಯ ಪ್ರಧಾನ ಕಚೇರಿ ಆವರಣ, ನಂ. 65, ಸೇಂಟ್ ಮಾರ್ಕ್ಸ್ ರಸ್ತೆ, ಬೆಂ